

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-108
IB-811(ND)/2020

IN THE MATTER OF:

M/s Star Wire Product

Vs.

KOTSONS PRIVATE LIMITED

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 08.03.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Aditya Vijay, Advocate, Mr. Pradeep Chhindra, Adv

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Operational Creditor is present. Counsel for the Corporate Debtor is present. As seen from the order dated 07.01.2021, the counsel, namely, Mr. Sandeep Taneja caused appearance on behalf of the Corporate Debtor and the Counsel for the Applicant was directed to provide the copy of the petition along with the documents to him and three weeks time was provided for filing reply. However, the new counsel for the Corporate Debtor caused appearance and prayed for further time for filing reply. Last and final chance is given to the Corporate Debtor for filing reply, failing which, right of filing reply shall stand forfeited.

List the matter on 01.04.2021.

— sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)